

IN THE HIGH COURT OF SIKKIM

ORDER SHEET

Writ Petition (C)

No. 16 of 2005


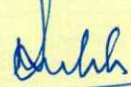
Subhash Kumar Pradhan

Petitioner / Appellant

Versus

State of Sikkim

Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	16.06.2005	<p>Heard Mr. S. S. Hamal, learned counsel assisted by Mr. Norden T. Bhutia, learned counsel for the petitioner and Mr. J. B. Pradhan, learned Government Advocate assisted by Mr. Karma Thinlay, learned Assistant Govt. Advocate for the State - respondent.</p> <p>Upon hearing Mr. S. S. Hamal, learned counsel for the petitioner at some length, Mr. Hamal in his usual frankness made a prayer for allowing the petitioner to withdraw this writ petition with liberty to approach the appropriate forum/authority. In view of the above position, the petitioner is allowed to withdraw the writ petition with liberty to approach the appropriate forum/authority, if so advised.</p> <p>The writ petition is closed on withdrawal.</p> <p style="text-align: center;"> (N. Surjamani Singh) Chief Justice (Acting)</p> <p style="text-align: center;"> (A. P. Subba) Judge</p>	

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